THE HIGH COURT OF MEGHALAYA SHILLONG

ADVERIISEMENI

No. HCM .II/171/2018/R ect/	Dated, Shillong _	February.	2020
	, , ,	, ,	LULU.

- 1. In continuation to the earlier Advertisement No.HCM.II/171/2018/Rect/1698 dated 12th April,2019, fresh Online Applications are invited from the eligible Advocates as prescribed under **Schedule B** of Meghalaya Higher Judicial Service Rules 2015 for filling up 4(four) posts in the cadre of District Judges in the scale pay of Rs. 51,550-1230-58930-1380-63070/-p.m. plus other allowances as admissible under the Rules. The Candidates are advised to go through these Rules before applying for the said posts:-
- 2. Number and Break Up of Post Category-Wise: As per reservation rules under the State Government.

The total number of posts are 4(four) with the following break up:
Khasi and Jaintia

Garo

2

It is further notified that interested candidates may submit their online applications for the posts of Grade- I Meghalaya Higher Judicial Service within a period of 15(fifteen) days from the date of this advertisement. However, the candidates who have already submitted their online applications in response to Advertisement No.HCM.II/171/2018/Rect/1698 dated 12th April,2019, are not required to submit fresh applications.

Note: -

- (A) The number of posts may increase or decrease depending upon the number of vacancies at the time of final selection.
- (B) Any wrong or in-correct information furnished by the candidate shall lead to the rejection of his/her candidature at any stage.

3. Eligibility: -

In order to be eligible for appointment by direct recruitment to the cadre of the service the candidate: -

(i) must be a citizen of India;

- (ii) must be a holder of degree in Law of a recognized University;
- (iii) must be practicing as an Advocate in Courts of criminal and civil jurisdiction on the last date fixed for receipt of applications and must have so practiced for a period of not less than 7 (seven) years as on such date as per Annexure-B.
- (iv) Must have attained the age of 35 (thirty-five) years and must not have attained the age of 48 (forty-eight) years in the case of candidates belonging to Scheduled Castes (SC) or Scheduled Tribe (ST) and 45 (forty-five) years in the case of others, as on the last date fixed for receipt of application, that is., 19th February, 2020.
- (v) Those candidates who have already applied in response to the Advertisement No.HCM.II/171/2018/Rect/1698 dated 12th April, 2019 and who were then within permissible age limit as per rules, would be deemed to be within age limit.

4. Competitive examination for direct recruitment: -

- The competitive examination for appointment of District Judges by direct recruitment shall consist of;
- a) A written examination comprising of 3 (three) papers of two hours' duration each. Each paper shall carry 100 marks. The syllabus for these papers as prescribed by the High Court is attached at Annexure-C, and
- b) Viva-Voce examination shall carry 50 marks.
- ii) The candidate from General Category who obtain 60% or more marks and the candidate who obtain 50 % or more marks in Reserved Category in the written examination shall be eligible for viva-voce.

Selection of candidates shall be made on the basis of overall merit and suitability.

5. Submission of Application: -

Candidates are advised to apply and submit their applications strictly through On-line mode by clicking on the "Online Application for Grade- I Meghalaya Higher Judicial Service" icon appearing in the website viz. www.meghalayahighcourt.nic.in.

Application received through any other mode shall not be accepted and will be summarily rejected.

For candidates applying for the first time through On-line mode, a one-time registration process is required to enable them to apply against the advertised vacancies/posts. Kindly read the instructions on the web

page carefully before applying online. The online application will be enabled from the 4th February, 2020 at 13:00 Hrs and the last date for accepting the online application is on 19th February, 2020.

Candidates who have already registered with the Recruitment Portal may log in and apply directly against the advertised vacancies/posts.

Please Note: Candidates need to upload the following mandatory documents in the portal without which the application will be rejected. The Documents must be scanned in pdf format and the size of each document must not exceed 100 KB.

- (i). Court in which practicing, the period of practice and the branch of law practiced (Certificate from the District & Sessions Judge of the concerned District and the President/Secretary of the concerned Bar Association).
- (ii). Certified Date of Enrollment as Advocate.
- (iii). Declaration that any Civil or Criminal proceeding is not pending against the applicant and no First Information Report has ever been registered against him/her with any Police Station, if so, the details of the case number should be provided.

6. Payment for online applications

Application Fees for the post of Grade-I Meghalaya Higher Judicial Service is Rs.1000/- (Rupees One thousand) only for General Candidates and Rs.700/- (Rupees Seven Hundred) only, in case of Scheduled Caste/Scheduled Tribe Candidates.

Candidates may pay using the following modes: -

- ATM-cum-Debit Card issued by State Bank of India or Net-banking of State Bank of India's account holders. Please select ePayment and select State Bank of India in the Meghalaya Payment Portal Page and proceed for payment.
- 2. Cash Payment at any branch of SBI using eChallan. Candidates may also pay by Cash at any branch of SBI. For cash payment using eChallan, select Payment across Bank Counter and generate the eChallan. Take a print out of the same and make the required payments. Payments must be made within 3 (three) days from the last date of receipt of application. The amount once deposited shall not be refunded against any other purpose.

7. General information

- 1. Candidates should carefully read the instructions given in the website.
- The last date for submission of online application shall be on 19th February, 2020.
- 3. No TA/DA shall be paid to the applicants for attending the examination and personal interview.
- 4. Hon'ble the Chief Justice reserves the right to relax any conditions mentioned in this Advertisement.
- For further details, the Registry of the High Court of Meghalaya may be contacted during office hours.

REGISTRAR GENERAL

Memo No HCM.II/171/2018/Rect/223 A Dated, Shillong 3 February, 2020. Copy for information to:

- The Registrar-cum- Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The PS to Hon'ble Mr.Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, Shillong.
- 3. The PS to Hon'ble Mr.Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong
- 4. The Registrar(Administration) High Court of Meghalaya, Shillong
- 5 The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official web site.
- 6. The Director, DIPR, Shillong with a request to cause publication of the advertisement in 2(Two) leading Local Newspapers and bill in triplicate be submitted to the Registry for payment.
- 7. The Accountant-cum-cashier, High Court of Meghalaya, Shillong.
- 8. The Secretary, High Court Bar Association, Shillong
- 9. The Secretary, Shillong Bar Association, Shillong
- 10. The Secretary, Jowai Bar Association, Jowai.
- 11. The Secretary, Tura Bar Association, Tura.
- 12. The Secretary, Williamnagar Bar Association, Williamnagar.
- 13. The Secretary, Baghmara Bar Association, Baghmara
- 14. Notice Board.
- 15. Office File.

REGISTRAR GENERAL

Office of the District and Sessions Judge

It	is	certified	that	Mr./Mrs			
S/o[)/o		R	R/o			
		who	has	enrolled	as	an	advocate
vide			is a	practicing Adv	ocate in t	he Courts	of Civil and
Crim	ninal jur	isdiction and	he/she is	in actual praction	ce for a p	eriod of r	not less than
seve	n years	as on					

Seal and Signature of the Issuing Authority The syllabus for the examination is as below:

- (i) Paper I: One paper of 100 marks (duration not less than 2 hours) to test the General Knowledge, aptitude, intelligence, test of comprehension and expression of law and General English including Essay Writing on legal topic and information technology.
- (ii) Paper II: One paper of 100 marks of not less than 2 hours duration regarding objective questions and problems of law as regards to Transfer of Problems of law as regards the Transfer of Property Act, Civil Procedure Code, Code of Criminal Procedure, Indian Evidence Act, Indian Penal Code, Limitation Act.
- (iii) Paper III: One paper of 100 marks (duration of not less than 2 hours) consisting of Judgment writing (Paper Book to be supplied) Legal theories on jurisprudence, provision of Constitution of India.

Note: (The candidates is expected to refer to the relevant decisions of the Apex Court and the High Court while writing answers in Paper II and Paper III)

(iv) Interview: Viva-voce- 50 marks

REGISTRAR GENERAL